(c) (i) Annual Report of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor Genera! thereon.

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(ii) A statement explaining that Government are $i_{\rm B}$ agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-1374/77].

(d) (i) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Corporation is being laid.

(2) Three statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (a), (b) and (c) of item (1) above. [Placed in Library. See No. LT-1375/77].

INTERIM AND FINAL REPORTS OF INDIRECT TAXATION ENQUIRY COM-MITTEE AND AN EXPLANATORY NOTE

SHRI H. M. PATEL: I beg to lay on the Table---

(1) A copy of the Interim Report of the Indirect Taxation Enquiry Committee (April, 1977).

(2) A copy of the Final Report (Part I) of the Indirect Taxation Enquiry Committee (October, 1977).

(3) An explanatory note (Hindi and English versions) giving reasons for not laying simultaneously the Hindi versions of the above reports and also explaining that no decision has yet been taken regarding implementation of the recommendations contained in Part I of the Final Report. [Placed in Library. See No. LT-1376/77].

12.08 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th December, 1977 agreed without any amendment to the Companies (Amendment) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 13th December, 1977."

12.09 hrs.

श्री रामानन्द तिवारी (बक्सर) : ग्रध्यक्ष महोदय ग्रपनी बात कहने के पहले ग्रौर इस घ्यानाकर्षण प्रस्ताव को पेश करने के पहले मैं ग्रापके माध्यम से सरकार से एक निवेदन करना चाहता हूं। मैं पूछना चाहता हूं कि क्या कारण है कि राष्ट्र भाषा हिन्दी की इतनी उपेक्षा की जा रही है। मैंने ध्यानाकर्षण प्रस्ताव हिन्दी में दिया था लेकिन मुझे बहत दुख के साथ कहना पड़ता है कि इसका जवाब मुझे अंग्रेजी में मिला है। ग्रभी जो प्रदर्शनी हुई थी उस में भी हर जगह ग्रंग्रेजी की बोलवाला था। भ्रभी जो मेरा ध्यानाकर्षण का प्रस्ताव था उसका भी जवाब मुझे अंग्रेजी में माया है। पिछली सरकार तीस साल तक हिन्दी की उपेक्षा करती रही झौर उसको हम गालियां देते रहे।